

05.09.2024  
Item No. 18  
PG/KS  
Ct. No.1

**W.P.A (P) 381 of 2024**

**CAPE Foundation  
Versus  
State of West Bengal & Ors.**

Mr. Robiat Banerjee  
Ms. Natasha Roy.....for the petitioner

Mr. Tapan Kr. Mukherjee, Ld. AGP  
Ms. Sangeeta Roy .....for the State

Mr. Ashok Kr. Chakraborty, Ld. ASGI  
.....for the Union of India

1. Mr. Mukherjee, learned Additional Government Pleader accepts notice on behalf of the respondents 1 to 4.
2. Let notice be served in the office of the Ministry of Law and Justice, Branch Secretariat, Kolkata so as to enable a counsel to be nominated for the 5<sup>th</sup> respondent.
3. Let the appropriate authority of the State Government file a report in the form of an affidavit with regard to the steps taken for implementation of the Prevention of Cruelty to Animals Act and in particular the Prevention of Cruelty to Animals (Dog Breeding & Marketing) Rules, 2017 and Prevention of Cruelty to Animals (Pet Shop) Rules, 2018.
4. The petitioner, which is a public charitable trust has flagged a very important and sensitive issue, which, we hope and trust the State of West Bengal will appropriately respond on the next hearing date.

5. List the matter on 26<sup>th</sup> September, 2024.

**(T.S SIVAGNANAM)**  
**CHIEF JUSTICE**

**(HIRANMAY BHATTACHARYYA, J.)**